### Objection on coastal security

2244. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether at a conference of DGPs and IGPs called by Government at New Delhi in September, 2009, DGPs of coastal States expressed unhappiness and concern about the proposal to set up coastal police stations and provide maintenance for high speed interceptor boats;
- (b) if so, the details of the objections made by them besides the need to avoid multiplicity of authorities; and
  - (c) Government's decision in this regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) A Conference of DGPs/IGPs of the States/UTs was held on September 14-16, 2009 at New Delhi, during which, the issue of coastal security was discussed at length. Besides the Chief of Naval staff and DG, Coast Guard, the DGPs of several coastal States/UTs expressed their views on the subject. The participants highlighted the need for further strengthening of the coastal security scheme and maximizing the usefulness of the interceptor boats being provided by the Government of India under the on-going Coastal Security Scheme. The POL expenses for these interceptor boats are being borne by the Government of India.

With a view to ensure effective coordination among various agencies, the Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard is additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The role and responsibilities of different agencies have been distinctly defined. Integrated approach has been adopted with Standard Operating Procedure (SOP) and coordinated action is being taken for coastal surveillance.

#### Insurgent organisations in NE States

†2245. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of insurgent organisations in North-East States and the number of times Government have banned them;
- (b) the number of organisations out of them that are being run by Jehadis, details of places and names thereof;
  - (c) whether the new name of SIMI is Vahadne-e-Islami; and
- (d) if so, the origin of  $\forall$ ahadne-e-Islami organisation and its relation with SIMI?

<sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) State-wise list of major underground outfits operating in North Eastern States is given below:—

# Insurgent Organisations

SI. No		Name of the organisation		
1.	Assam			
	1.	United Libration Front of Assam (ULFA)		
	2.	National Democratic Front of Bodoland (NDFB)		
	3.	Dima Halam Daogah-DHD		
	4.	Dima Halam Daogah (Joel Garlosa) - DHD (J)		
	5.	United People's Democratic Solidarity (UPDS)		
2.	Meghalaya			
	1.	Hynniewtrep National Liberation Council (HNLC)		
	2.	Achik National Volunteer Council (ANVC)		
3.	Tripura			
	1.	All Tripura Tiger Force (ATTF)		
	2.	National Liberation Front of Tripura (NLFT)		
4.	Nagaland			
	1.	The National Socialist Council of Nagaland (Isak Muivah)-[NSCN (I/M)]		
	2.	The National Socialist Council of Nagaland (Khaplang) [NSCN (K)]		
5.	Manipur			
	1.	People's Liberation army (PLA)		
	2.	United National Liberation Front (UNLF)		
	3.	People's Revolutionary Party of Kangleipak (PREPAK)		
	4.	Kangleipak Communist Party (KCP)		
	5.	Kanglei Yawol Kanna Lup (KYKL)		
	6.	Manipur People's Liberation Front (MJPLF)		

7. Revolutionary People's Front (RPF)

# Out of above named outfits, following outfits have been declared unlawful associations under the Unlawful Activities (Prevention) Act, 1967

SI.		Name of the Organisations	Date upto which the		
No.			outfits are declared		
			unlawful associations		
			under Unlawful		
			Activities (Prevention)		
			Act, 1967		
ï.	Assam				
	(a)	United Liberation Front of Assam (ULFA)	26.11.2010		
	(b)	National Democratic Front of Bodoland (NDFB)	22.11.2010		
	(c)	Dima Halam Daogah (Joel Garlosa) DHD (J)	08.07.2011		
2.	Meghalaya		15.11.2010		
	(a)	Hynniewtrep National Liberation Council (HNLC)			
3.	Tripu	ra 02.10.2011			
	(a)	All Tripura Tiger Force (ATTF)			
	(b)	National Liberation Front of Tripura (NLFT)	02.10.2010		
4.	Manipur				
	Meiti	Extremist Organisations of Manipur namely the	12.11.2011		
	Peop	le's Liberation Army (PLA), the Revolutionary			
	Peop	le's Front (RPF), the United National Liberation			
	Front	(UNLF), the People's Revolutionary Party of			
	Kang	leipak (PREPAK), the Kangleipak Communist			
	Party	(KCP), the Kanglei Yaol Kanba Lup (KYKL) and			
	the M	fanipur People's Liberation Front (MPLF)			

- (b) None of the above outfits are being run by Jehadia.
- (c) As per available information there is no such organisation by the name of 'Vahadne-E-Islami'.
  - (d) Does not arise in view of (c) above.

## Cases referred to NIA

2246. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has constituted National Investigation Agency (NIA) fully enabling it to take up tasks envisaged in the statute;